

**THE EVACUEE INTEREST (SEPARATION)
SUPPLEMENTARY ACT, 1953.**

No. VII OF 1953.

C O N T E N T S .

Preamble.

Sections.

1. Short title, extent and commencement.
2. Validation of certain provisions of Central Act No. LXIV of 1951.

***THE EVACUEE INTEREST (SEPARATION)
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*An Act to supplement certain provisions of the
Evacuee Interest (Separation) Act, 1951.*

Whereas it is expedient to supplement certain provisions of Preamble.
the Evacuee Interest (Separation) Act, 1951 ;

It is hereby enacted as follows :—

1. (1) This Act may be called the Evacuee Interest Short title, extent
and commence-
ment.
(Separation) Supplementary Act, 1953.

(2) It shall extend to the whole of the State of
Hyderabad.

(3) It shall be deemed to have come into force on the
15th day of December, 1952.

2. The Evacuee Interest (Separation) Act, 1951, shall so Validation of
certain provisions
of Central Act No.
LXIV of 1951.
far as it relates to any matter enumerated in entries 18 and 30
of List II in the Seventh Schedule to the Constitution, be
valid in the State of Hyderabad as if it had been passed by the
Hyderabad Legislative Assembly.

